4867

SHRI B. R. BHAGAT: No, Sir. Our jute export or other trade is increasing with the Sudan. As for the showroom, I do not have the information; I will try to find out.

#### EXTRADITION OF DR. DHARMA TEJA

\*578. DR. BHAI'MAHAVIRI: SARDAR RAM SINGH: • SARDAR NARINDAR SINGH BRAR: SHRI N. R. MUNISWAMY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the stage at which the extradition proceedings against Dr. Dharma Teja stand at present; and
- (b) when do Government expe~t to bring him back to India?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): fa) and (b) Our request for the extradition of Dr. Dharma Teja and his wife is before the Supreme Court of Costa Rica. The advisory opinion of the Supreme Court of Costa Rica to the Government of Costa Rica is awaited. Efforts are being made to have the action expedited. Arrangements for the extradition of Dr. Teja and his wife will be made as soon as the agreement of the Costa Rican Government is obtained.

DR. BHAI MAHAVIR: May I kn«w, since

MR. CHAIRMAN: There are names of four Members here.

## -ः श्री राजनारायणः श्रीमन् में जानना चाहता हू कि ये नाम कहां से आते हैं। क्या वे डाक से आते हैं?

The question was actually asked on the floor of the House by Dr. Bhai Mahavir.

MR. CHAIRMAN: They give notice. What can I do?

to Questions

श्री राजन। रायण :-मगर ग्राप भी तो कुछ नोट करते हैं। उसमे हमारा नाम क्यों पीछे पड़ता है?

MR. CHAIRMAN: The names that are there I must call; afterwards if there is time, I wiH call others.

DR. BHAI MAHAVIR; This cass is pending before the Supreme Court of Costa Rica; the last report that I have been able to find is dated December 17, so that three months have passed and there seems to have been little progress or in any case, no progress that we know of. I would like to know, firstly, how long the case is likely to last. Secondly, is it a fact that Dr. Dharma Teja has been raising flimsy objections? For example, he is stated to have said that the case should have been argued in Hindi, merely to cause delay. Similarly, he is reported to be carrying on propaganda for which we are having to send delegations to counter that propaganda. I would like to know from the Minister, firstly, how much is due from him by way of what he has defrauded the country, how much has been realised by way of attachment of his property, how much has been spent on the case which the Government of India has had to fight against him..

## श्री राजनारायण : क्या प्रापोगंडा करता है।

DR. BHAI MAHAVIR: That he is being politically exploited, that this is a political persecution for which the Government of India is asking for his extradition.

I want to know how much has th-Government of India realised from the sale of this attached property, how much was actually to be realised what has been spent on the cases

against him and whether it is a fact that he is trying to cause unnecessary delay and, if so, what the Government is doing to cut short the delay.

SHRI DINESH SINGH: It is true that Mr. Teja is obviously trying to delay these proceedings. He raised the question, as the hon. Member mentioned, that the documents should have been in Hindi and others. We have been making representations to the Government of Costa Rica as well as to the Supreme Court there.

Now, so far as the details of the case which have been asked by the hon Member are concerned, this matter is being dealt with by the Ministry of Transport. This question concerns only the extradition from Costa Rica which is the concern i.f the Ministry of External Affairs, and if a separate question is put, the details will be supplied. But he asked when this matter went to the Supreme Court in Costa Rica. So far as I recollect, it was about a year ago, in March, 1968, that it was referred to the Supreme Court there. Now we have more or less reached the final stage and we hope that there will be quick action in this matter.

MR. CHAIRMAN: Mr. Rajnarain.

SHRI ARJUN ARORA: Sir, my name should be called also.

MR. CHAIRMAN: All depends upon the time.

श्री राजनारायण: क्या सरकार सुचित करेगी कि श्री तेजा भारत से कब बाहर गये ? जब श्री तेजा भारत में थे तो किन-किन मंत्रियों के साथ उनकी मुलाकात हुई थी और उन्होंने क्या-क्या मंत्रियों को भेंट किया ? उनके यहां से बाहर जाने पर सरकार ने इकावट क्यो नहीं डाली ? भारत ग्रा करके भी भारत से बाहर भाग गये जबकि इस सदन में उनके सम्बन्ध में भामला पहले ही उठाया गया था ?

SHRI M. P. BHARGAVA: How are these facts relevant to the extradition?

to Questions

MR. CHAIRMAN: I cannot allow anything which is contrary to what is contained in the question. Tlie question is: 'the stage at which the extradition proceedings against Dr. Dharma Te j a stand at present; and when do Government expect to bring him back to India?'

श्री राजनारायण : प्वाइट ग्रार्डर

SHRI MULKA GOVINDA REDDY: Background material is absolutely neeessary because the Government...

{Interruptions}

SHRI BHUPESH GUPTA: He has gone away, he has to be brought in. We must know the channels of exit and also the channels of entrance.

श्री राजनारायण : हमारा प्रकृत कितना संसदीय ज्ञान यहां पर किसी को है उसको देखते हुए बिलकुल बैलिड है। जब तक हमको यह नहीं बताया जाएगा कि तेजा कब गये उसके मुकदमें में कितनी देर हुई यह देर क्यों हुई ? जब भारत में वे तो कैसे भाग गये ? जब ग्रोबेराय होटल में रह रहे थे तो किन-किन लोगों से किन-किन मितयों से बात हुई ? तेजा की धर्म-पत्नी भी उनके साथ थी या नहीं ? इसलिए मैं चाहता हू कि सारी जानकारी हमको दी जाए ।

श्री सुरेन्द्र पाल सिंह: संभापति महोदय ये बातें कोई नई नहीं हैं। इस सदन में। इनकी चर्चा पहले हो चुकी है। इन सब बातों का जवाब दिया जा चुका है। हो सकता है कि माननीय सदस्य उस मौ के पर यहां न हो।

जहां तक तेजा के जाने की तारीख का का सवाल है वह तारीख 4 जून, 1966 है जब वह यहां स गये हैं। इससे पहले उनके खिलाफ किसी किस्म के ऐसे इल्जामात नहीं 4871

थे जिनकी बुनियाद पर उनको यहां रोका जा सके ।

श्री राजनारायण : ऐक्सप्लेनेशन । प्लाइट ग्राफ ग्राडर । मैं ग्रापके प्रति बहुत ही कृतज्ञता प्रकट करते हुए बहुत ही ग्रदब के साथ ग्राप से प्लाइट ग्राफ ग्राडर रेज कर रहा हू कि मंत्री लोग इस सदन में ग्राघा सत्य ग्रीर ग्रस्त कहते रहते हैं । हमारे पास प्रभाण है हमारे पास काफी है । हम मामले को इस सदन में बहुत देर तक ; मैं (Interruption) कोर्ट से भी रिपोट ग्राई कि डा० जाकिर हुसैन से 15 दिन लिये हैं जांच कर ने में । इस मामले को दवाया नहीं जा सकता । मैं जानना चाहता हूं कि क्या सरकार ने कोई कदम उठाया जिससे कि धमें तेजा भागने न पाते !

SHRI G. H. VALIMOHMED MOMIN: Mr. Chairman, what is the point of order?

श्रो राजनायण: सक्तर के पस रिपोर्ट हैं। सरकार यह कैसे कहती है कि मारत सरकार को धर्म तेजा की कोई जानकारी नहीं थी या तेजा के अपर इतने गम्भीर आरोप नहीं थे। तेजा के भतीजे ने खुद चिट्ठो लिखी हैं जिनको कि प्राइम भिनिस्टर साहब ने पढ़ा वित्त मंत्रों ने पढ़ा। तेजा के भतीजे ने सरकार को कहा था कि तेजा सरकारी जन-धन का दुष्पयोग कर रहे हैं। इसलिए सरकार को यह कहना शोभा नहीं देता कि तेजा के अपर ऐसे आरोप नहीं थे जिनके कारण उनको मुख्क में रोका जाना चाहिए था। यह मेरा प्याइंट है इसका आप उत्तर दें।

MR. CHAIRMAN: Having sat in this Chair long enough, I' consider that all these matters have been thrashed out, and I do not want to allow any further discussion in this respect.

SHRI BHUPESH GUPTA: I do not want any discussion. I want to ask a

I question. This question relates to his extradition. In view of the delay-that is being caused in this matter, and his return appears to be difficult, may I know, Sir, what step the Government is taking at home to make him return. For example, has it approached the former Teja employees like Mr. Thirumal Rao, who was getting Rs. 3,500, to persuade Mr. Teja to come back? And have the Government approached tht nephew of Mr. Teja and some Ministers in the Andhra Pradesh Government, who were great friends of Mr. Teja, to persuade him to come back? When the law has failed to bring back Mr. Teja, all that I want to know is . . .

SHRI G. H. VALIMOHMED MOMIN: The law has not failed because there was nothing to proceed against him. Why do you say law has failed?

SHRI BHUPESH GUPTA: My dear friend is under some misconception. He is not an Indian. He is in the hands of Costa Rica and some other Government. The question is if they pursue it will they get PL-480 food grains?

श्री राजनारायकः भूषेण गुप्त जी ग्राप श्रांध्र में क्यों जा रहें हैं सेंट्रल गवर्न मेंट में भी उसके फ़ैंड हैं।

SHRI BHUPESH GUPTA: You understand my question. You may provoke but you know that sometimes I do not get provoked . . .

SHRI RAJNARAIN: Even in the; Central Government he has friends.

SHRI BHUPESH GUPTA:... My question is whether such dear friends of Mr. Teja like Mr. Thirmal Rao have been approached because they still belong to the Congress Party, a big-shot in the Congress Party", to write to Mr. Teja for goodness' sake to come back to the country. He has taken a lot of money from Mr. Teja and he has done a lot of things for Mr. Teja. Why I say all this, Sir. is that Mr.

4873

SHRI DINESH SINGH: Legal' processes have not come to an end. The matter is pending before the Supreme Court of Costa Rica and I d'o not think if we should make any promise whether Mr. Teja will come back Or not. I have every hope that he will be extradited and that we shall proceed with him according to our laws.

The hon'ble Member has made some references to another hon'ble Member in the other House. I do not know how far it is desirable to make these references.

SHRI BHUPESH GUPTA: On a point of order. I have not made any reflection on him. Have I made, Sir? There exists in this country one of the dearest friends of Mr. Teja.

MR. CHAIRMAN: It ig a suggestion.

SHRI RAJNARAIN: On a point of order.

MR. CHAIRMAN: No point of order. Next question.

MR. CHAIRMAN: There is no point of order. It is a suggestion.

यह श्री भूपेश गुप्त का कैंटेगोरिकल क्वेश्वन है कि क्या श्री थिरुमल राव को सरकार ने कहा

MR; CHAIRMAN: I do not admit

श्री राजनारायण: श्रीमन्, यह सजेशन नहीं है, यह क्वेश्चन है, यह क्वीयर क्वेश्चन है श्री भूषेश गुप्त का । श्री राजनारायण: क्या थिरुमल राव को सरकार ने एप्रोच किया कि तेजा को बुलाने के लिये उनको प्रभावित करें। यह क्वेश्चन हैं, यह सजेशन नहीं हैं, श्रीमन्।

to Questions

MR. CHAIRMAN: There is no j point of order. Next question. Mr. i Mani.

\*579. [Transferred to the 2Atli March, 1969.1

# FINANCIAL ASSISTANCE TO PHIZO FAMILY FOR STUDY ABROAD

\*580. SHRI A. D. MANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether any financial assis tance was given by Government in the past to the members of the Phizo family for study abroad; and I
- (b) if so, the extent of the assistance?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) No, Sir

### (b) Does not arise.

SHRI A. D. MANI: May I ask the Government whether this information has been communicated to the members of the Nagaland Government be-i cause when our official Parliamentary team visited Nagaland in December last, some of the members of the Cabinet bitterly complained about this matter and said that the Government of India was giving scholarships to the members of Mr. Phizo's family? Has this matter been communicated to the Government of Nagaland in any manner?

i SHRI SURENDRA PAL SINGH: As I have already stated in the main reply to the question, no financial assistance has been given or is being given to the Phizo family. I am glad the hon'ble Member has raised this question again so that I can categori-